

Central Administrative Tribunal Principal Bench

OA No.570/2015
OA No.3402/2015

New Delhi, this the 2nd day of August, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

I. OA No.570/2015

Mukesh Lata Gautam
Director Incharge, CIRTES
Aged about 49 years,
W/o Dr. R. R. Gautam
R/o E-82, MCD Officer's Colony,
Thomson Road, New Delhi 110 002.
Serving as Director Incharge,
CIRTES, DGE&T
Ministry of Labour & Employment ... Applicant.

(By Advocate, Shri M. K. Bhardwaj)

Versus

Union of India & Ors. Through

1. The Secretary
Ministry of Labour & Employment
Shram Shakti Bhawan,
Rafi Marg,
New Delhi.
2. The Director General/Joint Secretary
Directorate General of Employment & Training
Shram Shakti Bhawan,
Rafi Marg,
New Delhi. ... Respondents.

(By Advocate : Shri V. S. R. Krishna)

II. OA No.3402/2015.

Mrs. Mukesh Lata Gautam
Aged about 48 years,
W/o Dr. R. R. Gautam

R/o E-82, MCD Officer's Colony,
Thomson Road, New Delhi 110 002.
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Shram Shakti Bhawan,
Rafi Marg,
New Delhi. ... Respondents.

(By Advocate, Shri Ranjan Tyagi)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

Learned counsel for the applicant seeks permission of the Tribunal to withdraw the OAs, since the applicant intends to pursue the remedy with the department itself. Permission is accorded, and the OAs are dismissed as withdrawn, with liberty to the applicant to pursue his remedy as per law.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/